

**Central Administrative Tribunal
Principal Bench, New Delhi**



**O.A. No. 1612/2015
M.A. No. 2679/2020
M.A. No. 3350/2018**

This the 16th day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Shri Bhudev Prasad Rathore,
S/o Late Sh. Mawasi Ram,
R/o E-200, Krishan Vihar,
Near Shrangar Jewellers, Som Bazar Road,
Delhi-110086

Presently working as J.E., Store Division-II, Paschim Vihar,
DDA Office, Near Jal Board Office,
Outer Ring Road, Delhi, aged about 58 years

...Applicant

(By Advocate: Shri G.L. Verma)

VERSUS

Delhi Development Authority
Through its Vice Chairman
Vikas Sadan, INA, New Delhi.

...Respondent

(By Advocate: Ms. Sriparna Chatterjee)

ORDER (Oral)**Hon'ble Mr. R.N. Singh, Member (J):**

MA No. 2679/2020 has been filed by the applicant seeking permission to withdraw the aforesaid OA with liberty to the applicant to file the fresh OA after exhausting the remedies available to the applicant.

2. Issue notice. Ms. Sriparna Chatterjee, learned counsel appearing for the respondents accepts notice.
3. For the reasons given there in the MA, MA is allowed.
4. OA is dismissed as withdrawn with liberty in accordance with law. Pending MA, if any, also stands dismissed as withdrawn with liberty in accordance with law.

**(R.N. Singh)
Member (J)**

**(A.K. Bishnoi)
Member (A)**

/ravi/akshaya/